

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00523 OF 2014
Cuttack this the 8th day of July, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)

Pravakar Dehury,
aged about 40 years,
Son of Dibakar Dehury,
At- Dighi, PO/Via.- Marthapur, Dist- Dhenkanal
At present working as both the posts of GDS MC and GDS MD
At Manikamara B.O., IGIT Saranga S.O., Angul.

...Applicant

(Advocates: M/s. S.Patnaik, B.R.Kar)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Ministry of Communication, At-Dak Bhawan,
Sansad Marg, New Delhi-110 001.
2. Chief Post Master General,
Odisha Circle, AT/PO- Bhubaneswar,
Dist-Khurda.
3. Superintendent of Post Offices,
Dhenkanal Division,
At/Po.- Dhenkanal, Dist-Dhenkanal.

... Respondents

(Advocate: Mr. D.K.Behera)

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.Patnaik, Learned Counsel for the Applicant, and Mr. D.K.Behera, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

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2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to Respondent No.3 to grant combined duty allowances or higher rate of TRCA against the post of GDSMD. It is the case of the applicant that he was selected and appointed as GDS MC and was working as such since 12.03.2001. However, on the retirement of GDS MD of the Manikamara B.O., vide Annexure-A/2 he was assigned to work against GDS MD in addition to the duty of GDSMC, which he is discharging since 06.07.2004. Mr. Pattnaik, Learned Counsel for the Applicant, submitted that though the applicant has represented before Respondent No.3 time and again for grant of combined duty allowance, no response has been received by the applicant. He said that the last representation dated 06.01.2014 is still pending consideration.

3. Mr. D.K.Behera, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representations have been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representations preferred by him are still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself by directing Respondent No.3 to consider the representation dated 06.01.2014 (if the same has been received and is still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 60 days from the date of receipt of copy of this order. If after such consideration, the applicant is found to be entitled to

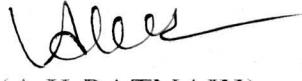


the relief claimed by him then expeditious steps be taken to grant the same to the applicant within a further period of 90 days.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which Mr. Patnaik, Ld. Counsel for the applicant, undertakes to file the postal requisites by

10.07.2014


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

RK